

अक्टूबर, १९६१ से मार्च, १९६२ के लाइसेंस अवधि में २६ उद्योगों के लिये वास्तविक उपभोक्ताओं के कोटे में कटौती कर दी गई थी किन्तु यह व्यवस्था कर दी गई है कि उन्हें उनके निर्यातों के आधार पर पूरक कोटे दिये जायेंगे।

(ख) २३७ कारखाने।

Arab Common Market

2225. Shri Raghunath Singh: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Jordan White Paper issued on the 3rd July, 1962 stressed the establishment of an Arab Common Market; and

(b) if so, how it will affect Indian trade in Arab countries?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) Yes, Sir, on the 2nd July, 1962.

(b) As the proposal for an Arab Common Market has not yet been given concrete shape, its effects on Indian trade cannot be assessed.

Manipur P.W.D.

2226. Shri Rishang Keishing: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the total amount of money spent by each of that Division of the Manipur P.W.D. for implementation of the plan and development schemes during 1959-60, 1960-61 and 1961-62;

(b) the amount spent in each of the Divisions during the aforesaid years under muster rolls; and

(c) how and when the so-called expenditure incurred under muster rolls is justified?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): (a) and (b). A statement is laid on the Table of the House. [See Appendix II, annexure No. 87].

(c) Muster roll labour is engaged for works of an urgent nature such as clearing slips on roads in rainy season, investigation works, Jungle cutting etc. and is inescapable.

Persons Employed in Manipur P.W.D.

2227. Shri Rishang Keishing: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of persons employed by the Manipur P.W.D. on muster rolls basis;

(b) the length of time for which they have been employed;

(c) the number of persons employed on work charge in 1960-61 and 1961-62; and

(d) how many of them are from amongst the persons mentioned in part (a) above?

The Minister of works, Housing and Supply (Shri Mehr Chand Khanna): (a) The number varies from day to day.

(b) Labourers are employed on Muster Roll as and when required for short periods not exceeding three months at a time.

(c) Year	No. of persons
1960-61	452
1961-62	768

(d) 208.

Areas in Assam and Tripura under Illegal Occupation of Pakistan

**2228. { Shri Himatsingka;
Shri B. N. Mandal:**

Will the Prime Minister be pleased to state:

(a) the number of places or areas in Assam and Tripura under the illegal occupation of East Pakistanis;

(b) since when they are in such occupation; and

(c) what action, if any, has been taken to get back the possession?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) to (c). An exact idea of small areas in Assam and Tripura in adverse *de facto* possession of Pakistan can only be formed after the entire border has been demarcated. At the Conference of the Chief Secretaries of West Bengal and Assam and the Chief Commissioner of Tripura, with the Chief Secretary of East Pakistan, held at Dacca on August 1-2, 1962, it was agreed that demarcation work on this border should be expedited and areas in adverse possession of either country, exchanged as soon as possible.

Mallik Colony in 24 Parganas

2229. Shrimati Renu Chakravartty. Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that the West Bengal Government submitted its development plan for Mallick Colony at 207 B.T. Road, P.S. Baranagar, 24 Parganas and requested sanction of an amount of Rs. 76,000 in November, 1961;

(b) whether the municipalities were asked if they were agreeable to take up the responsibility of development;

(c) whether it is a fact that 40 out of 42 municipalities have regretted their inability to accept this under the terms and conditions laid down by Government;

(d) whether it is a fact that the inhabitants of Mallik Colony are suffering tremendously due to lack of adequate drinking water, light and conservancy arrangements; and

(e) what steps Government propose to take to expedite the development plan of the Colony and its regularisation?

The Minister of Works, Housing and Supply (Shri Mebr Chand Khanna):

(a) Yes. The proposal has been

referred back to the State Government for re-examination in accordance with the procedure prescribed for such cases.

(b) Yes.

(c) The Government of West Bengal have reported that 38 out of 41 Municipalities have regretted their inability to accept the responsibility of development.

(d) The Government of West Bengal do not consider that the inhabitants of Mallik Colony are facing any serious difficulties

(e) The scheme for development will be considered if the Municipality is willing to accept a loan. As regards regularisation, the position is that out of 157 families in Mallik Colony, possession of 130 families has already been regularised. Regularisation of the remaining families is under way.

Bagalkot Cement Company Ltd.

2230. Shri S. B. Patil: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government are aware of the serious charge of misappropriation and misdirection of funds, equipments, stores and services of the Bagalkot Cement Company Limited, Bagalkot in Mysore State as revealed in the Annual reports of the said company for 1961; and

(b) if so, what action Government propose to take against the Managing Agents in the interest of shareholders and the development of such industries?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) Yes, Sir, these allegations have come to Government's notice.

(b) Government understand that at the last general meeting of the company, the shareholders appointed a committee of five, headed by a well-known Solicitor of Bombay, to look